

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31497/2014

(Arising out of impugned final judgment and order dated 24-02-2012 in FA No. 810/1984 passed by the High Court Of Judicature At Allahabad)

MEHENDRA PANDIT (D) THRO. HIS LRS BADRI PANDEY Petitioner(s)

VERSUS

BABUA KOERI & ORS. Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 1/2014
FOR SUBSTITUTION OF LRS ON IA 40640/2017
FOR EXEMPTION FROM FILING O.T. ON IA 40641/2017

Date : 21-08-2017 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Akhilesh Kumar Pandey, AOR

For Respondent(s) Mr. Rajeev Singh, AOR

Mr. S.R.Singh, Sr. Adv.
Mr. Ankur Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Dhurav Paliwal, Adv.
Ms. Asha Gopalan Nair, AOR

Mr. A.N. Arora, Adv.

UPON hearing the counsel the Court made the following
O R D E R

As prayed, tag with S.L.P. (C) No. 10430/2016.

(R. NATARAJAN)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER